

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No. 35 of 2019**

**IN THE MATTER OF:**

**Kuntal Chowdhury**

**...Appellant**

**Vs**

**Macleods Pharmaceuticals Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Santosh Kumar, Mr. Praneet Pranav and Mr. Rahul Kumar, Advocates.**

**For Respondents: Mr. Neha Tandon, Advocate for R-1.  
Mr. Lalit Mohan and Mr. Nakul Mohta, Advocates for R-2.**

**With**

**Competition Appeal (AT) No. 36 of 2019**

**IN THE MATTER OF:**

**Kalyan Chowdhury**

**...Appellant**

**Vs**

**Cipla Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Santosh Kumar, Mr. Praneet Pranav and Mr. Rahul Kumar, Advocates.**

**For Respondents: Mr. Neha Tandon, Advocate for R-1.  
Mr. Lalit Mohan and Mr. Nakul Mohta, Advocates for R-2.**

**ORDER**

**13.01.2020:** Notice has been served on the parties. The Respondents are allowed 10 days' time to file reply affidavit. Rejoinder, if any, may be filed within 10 days thereof in respective appeals.

Appeals are admitted for hearing.

Post these appeals 'for hearing' on **6<sup>th</sup> February, 2020**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

*am/sk*